



CLICK HERE: -

**1. PRACTICE DIRECTIONS**

In compliance of the directions given by this Court on 02.06.2021, in the case titled "*Ircon International Vs. Hindustan Construction Co. Ltd.*" {FAO (OS) (COMM) 173/2018 & FAO (OS) (COMM) 174/2018}

CLICK HERE: -

**2. PRACTICE DIRECTION**

In compliance of the directions issued by the Hon'ble Court on 11.05.2021 in CM (M) No. 144/2021 and CM (M) No. 6526/2021 titled *Mothers Pride Education Institution Pvt. Ltd versus Smt Shukla Sehgal*,

The roster of sitting of Hon'ble Judges during Summer Vacation from 05.06.2021 to 02.07.2021 shall be as under:

| SL. NO. | NAMES OF THE HON'BLE JUDGES  | PERIOD                         |
|---------|--|--------------------------------|
| 1.      | HON'BLE MS. JUSTICE REKHA PALLI<br>HON'BLE MR. JUSTICE AMIT BANSAL             | 05.06.2021<br>TO<br>11.06.2021 |
| 2.      | HON'BLE MR. JUSTICE NAVIN CHAWLA<br>HON'BLE MS. JUSTICE ASHA MENON             | 12.06.2021<br>TO<br>18.06.2021 |
| 3.      | HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI<br>HON'BLE MR. JUSTICE JASMEET SINGH | 19.06.2021<br>TO<br>25.06.2021 |
| 4.      | HON'BLE MR. JUSTICE C.HARI SHANKAR<br>HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD   | 26.06.2021<br>TO<br>02.07.2021 |

**HIGH COURT OF DELHI: NEW DELHI**

No. 75/Rules/DHC

Dated : 21.06.2021

**PRACTICE DIRECTIONS**

In compliance of the order of Hon'ble Supreme Court of India dated 16.04.2021 passed in *Suo Motu Writ Petition (Criminal) No. 2/2020* titled "*In Re: Expeditious Trial of Cases under Section 138 of Negotiable Instrument Act 1881*", the following directions are hereby issued: -

1. The Magistrates having jurisdiction to try offences under the Negotiable Instruments Act, 1881 (in short N.I. Act), shall record cogent and sufficient reasons before converting a complaint under Section 138 of the N.I. Act from summary trial to summons trial in exercise of power under the second proviso of section 143 of N.I. Act. Due care and caution shall be exercised in this regard and the conversion of summary trial to summons trial shall not be in a mechanical manner.
2. On receipt of any such complaint under Section 138 of N.I. Act, wherever it is found that any accused is resident of the area beyond the territorial jurisdiction of the Magistrate concerned, an inquiry shall be conducted by the Magistrate to arrive at sufficient grounds to proceed against the accused as prescribed under Section 202Cr.P.C.

3. While conducting any such inquiry under Section 202 Cr.P.C., the evidence of witnesses on behalf of the complainant shall be permitted to be taken on affidavit. In suitable cases, the Magistrate may restrict the inquiry to examination of documents for satisfaction as to the sufficiency of grounds for proceeding under the said provision.
4. Trial Court shall treat service of summons in one complaint under Section 138 N.I. Act forming part of a transaction, as deemed service in respect of all complaints filed before the same Court relating to dishonor of cheques issued as part of the same transaction.
5. Trial Courts have no inherent power to review or recall the issue of summons in relation to complaint filed under Section 138 of N.I. Act. However, the same shall not affect the power of the Trial Court under Section 322 of Cr.P.C to revisit the order of issue of process in case it is brought to the court's notice that it lacks jurisdiction to try the complaint.
6. Section 258 of Cr.P.C. has no applicability to complaints under Section 138 of N.I.Act. The words "*as far as may be*" in Section 143 are used only in respect of applicability of Sections 262 to 265 of the Code and the summary procedure to be followed for trials under the said Code.
7. The Appellate Courts before which appeals against the judgments in complaint under Section 138 of N.I. Act are pending are directed to make an effort to settle the dispute through mediation.

**These Practice Directions shall come into force with immediate effect.**

By Order  
Sd/-  
**(MANOJ JAIN)**  
**REGISTRAR GENERAL**

**HIGH COURT OF DELHI AT NEW DELHI**

No.76 /Rules/DHC

Dated: 25.06.2021

**PRACTICE DIRECTIONS**

In compliance of the directions given by this Court on 02.06.2021, in the case titled "*Ircon International Vs. Hindustan Construction Co. Ltd.*" {FAO (OS) (COMM) 173/2018 & FAO (OS) (COMM) 174/2018}, the following practice directions are issued in respect of those matters where Bank Guarantees are required to be furnished in this Court:-

- i). That henceforth, a clause of term shall be necessarily incorporated in every Bank Guarantee furnished by a party in this Court for release of the amounts deposited in the Court. Such term shall be to the effect, that in case the Bank Guarantee is not renewed, at least ten days before the expiry of the Bank Guarantee, by the party at whose instance the Bank Guarantee has been furnished, the Bank shall, without any further demand by the beneficiary or reference to the party at whose instance the Bank Guarantee has been furnished, proceed to encash the Bank Guarantee and remit the amount thereunder to the beneficiary under the Bank Guarantee.
- ii). In order to save time, inconvenience and cost to the parties and the bank, the Bank Guarantees, both at the time when they are initially furnished and even at the time of their renewal, be verified through video conferencing, unless one, or the other party- for good valid reasons, insists on production of authorized officer from the bank before the Court for the purpose of verification, which that party has to satisfy the Hon'ble Court /Registrar, by giving reasonable reasons for permitting the physical production of authorized/competent officer.

The copy of the above-mentioned judgment is also attached herewith for reference.

**These Practice Directions shall come into force with immediate effect.**

By Order  
Sd/-  
**(MANOJ JAIN)**  
**REGISTRAR GENERAL**

§-8 & 12.

\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ FAO(OS) (COMM) 174/2018

+ FAO(OS) (COMM) 173/2018

IRCON INTERNATIONAL

Through:

..... Appellant  
Mr. Gauhar Mirza, Mr. Prakhar Deep,  
Mr. Nishant Doshi & Mr. Jasvinder  
Singh, Advocates.

versus

HINDUSTAN CONSTRUCTION CO LTD

Through:

..... Respondent  
Mr. Dayan Krishnan, Senior  
Advocate with Mr. Rishi Agrawala,  
Ms. Shruti Arora & Mr. Sanjeevi  
Seshadri, Advocates.

CORAM:

HON'BLE MR. JUSTICE VIPIN SANGHI

HON'BLE MR. JUSTICE JASMEET SINGH

ORDER

02.06.2021

%

C.M. Nos.17708/2021 & 17824/2021

1. The applications filed by the appellant do not survive since the respondent has punctually renewed the Bank Guarantees with information to this Court and the applications were filed only since the appellant had not been put to notice of the said renewals.
2. We think it appropriate to issue certain '*Practice Directions*' to plug any loophole in the matter of renewal of Bank Guarantees furnished by the parties as a condition for release of amount in their favour, which may be deposited by the opposite party during the proceedings pendency in the

Court.

3. Particularly, in appeals against money decrees, or judgment in the nature of money decrees, whenever an appeal is preferred – keeping in view the legal position adumbrated in Order XLI Rule 5 of the Code of Civil Procedure, 1908, the Court directs the appellant to deposit the money under the decree, which is then allowed to be withdrawn by the respondent against furnishing of solvent security, more often than not the security offered by the respondent in the form of a Bank Guarantee. Once the Bank Guarantee is furnished, the same is verified before the Registrar by production of the competent officer of the Bank which furnished the Bank Guarantee. His statement is recorded to the effect that the Bank Guarantee given by the Bank (at the instance the party who desires to get the amount deposited in the Court released in his favour): has been actually furnished by the Bank at the instance of the respondent; that the officer has authority to appear on behalf of the Bank, which furnished the Bank Guarantee and make a statement, and; the Bank would honour its Guarantee in its terms, if and when invoked.

4. The Bank Guarantees furnished by the Banks are not open-ended and have a fixed life during which they remain valid, and invariably, on account of heavy pendency, the proceedings/ appeal in which the Bank Guarantee has been furnished, may not get decided before the date of expiry of the Bank Guarantee and it may be necessary for the respondent to cause the renewal of the Bank Guarantee till the matter is finally heard by the Court. Since the respondent receives the deposited decretal amount by furnishing the Bank Guarantee, the obligation to get the Bank Guarantee renewed in

time squarely falls on the respondent, to secure the amount that receive, upon furnishing and verification of the initial Bank Guarantee.

5. Several orders have been brought to our notice passed by the Registrars of this Court while accepting the Bank Guarantees upon verification. The orders direct the Registry to ensure listing of the matter before the Registrar two to four weeks before the date of expiry of the Bank Guarantee so that, in case the respondent does not renew the Bank Guarantee in time, the same could be invoked to protect the interest of the beneficiary under the Bank Guarantee.

6. It is under the orders passed by the Court that, during pendency of the appeal proceedings, the appellant makes the deposit of the decretal amount, which is further released to the respondent against furnishing of Bank Guarantee. It, thus, falls upon the Court to ensure that the interest of the appellant is adequately protected and it should not happen that – on account of omission on the part of the Registry in listing the matter before the Registrar before the expiry of the Bank Guarantee, the Bank Guarantee lapses without renewal and the appellant is exposed to a situation where money has been withdrawn by the respondent against the Bank Guarantee which has lapsed, and even after being called upon to renew the Bank Guarantee, and restitute the amount, the respondent complies with neither of these directions for myriad reasons. The respondent, deliberately, may not renew the Bank Guarantee, or it may not be in a position to renew the Bank Guarantee on account of its financial condition. In either case, if the Bank Guarantee is not renewed in time, the appellant would be put to serious financial prejudice. Since the amount is released to the respondent against

furnishing of a Bank Guarantee, the onus to renew the Bank Guarantee squarely falls on the respondent to ensure that the same is kept alive till the matter is finally disposed of.

7. We are, therefore, of the view that henceforth whenever Bank Guarantees are furnished by a party for release of the amounts deposited in Court, Bank Guarantees should also contain a term to the effect, that in case the Bank Guarantee is not renewed, at least ten days before the expiry of the Bank Guarantee, by the party at whose instance the Bank Guarantee has been furnished, the Bank shall, without any further demand by the beneficiary or reference to the party, at whose instance the Bank Guarantee has been furnished, proceed to encash the Bank Guarantee and remit the amount thereunder to the beneficiary under the Bank Guarantee. Incorporation of such a clause in the Bank Guarantee furnished by the Bank would obviate the problem caused by possible failure on the part of the Registry to list the matter before the Registrar two or four weeks before the expiry of the Bank Guarantee, as directed.

8. We, therefore, direct that such a clause should henceforth be necessarily incorporated in every Bank Guarantee furnished to the satisfaction of the Registrar of the Court, by any party.

9. We find that during the Covid-19 Pandemic, the Bank Guarantees furnished to the Court have been got verified through video-conferencing mode. In our view, the same can be adopted as the normal mode of verification of the Bank Guarantees – both at the time when they are initially furnished, and even at the time of their renewal, so as to save time,



inconvenience to parties, and costs to the parties and the Bank, unless one, or §  
the other party – for good and valid reasons, insists on production of the  
authorised officer from the Bank before the Court for the purpose of  
verification. In such a situation, a party who has reservations against  
verification of the Bank Guarantee at its initial furnishing, or upon renewal,  
should satisfy the Court on the reasonableness of its reservation by  
disclosing the reasons as to why physical production of the competent/  
authorized officer of the Bank is considered necessary.

10. We direct the Registry to incorporate the terms of this order into  
'Practice Directions' and the same should be made aware to all the  
Registrars dealing with cases of acceptance of Bank Guarantees and renewal  
thereof.

11. We, once again, make it clear that the mere fact that we have issued  
these 'Practice Directions' in the present appeals, does not mean that we  
find the conduct of the respondents in these appeals to be, in any way,  
blameworthy insofar as renewal of Bank Guarantees is concerned in the  
present appeals.

12. The applications stand disposed of.

JUNE 02, 2021  
B.S. Rohella

sd -  
VINAY KANGHI, J  
sd -  
JASMEET SINGH, J

**HIGH COURT OF DELHI:NEW DELHI**

**PRACTICE DIRECTION**

No. 77 /Rules/DHC

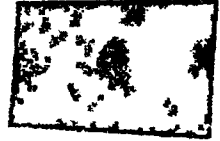
Dated:25.06.2021

In compliance of the directions issued by the Hon'ble Court on 11.05.2021 in CM (M) No. 144/2021 and CM (M) No. 6526/2021 titled *Mothers Pride Education Institution Pvt. Ltd versus Smt Shukla Sehgal*, it is hereby notified that the proforma for 'Summons for Settlement of Issues in a Suit Relating to Commercial Dispute' as already prescribed by this Court vide Practice Direction dated 27.11.2015 shall also be applicable to all Commercial Courts in the District Courts of Delhi.

For reference, the Practice Direction dated 27.11.2015 are attached herewith.

**This Practice Direction shall come into force with immediate effect. However, it shall be read prospectively and shall not result in reopening of the cases where summons had not been earlier sent as per the aforesaid prescribed format.**

By Order  
Sd/-  
**(MANOJ JAIN)**  
**REGISTRAR GENERAL**



**HIGH COURT OF DELHI AT NEW DELHI**

2739 I  
No..../Orgl./DHC

Dated: 27/11/15

**PRACTICE DIRECTION**

Hon'ble the Chief Justice, on the recommendations of the Hon'ble Judge In-Charge (Original Side) has been pleased to direct that Summons for settlement of Issues in a Suit relating to Commercial Dispute shall be issued as per proforma given below:-

**“Summons for Settlement of Issues in a Suit Relating to Commercial Dispute (U/s 6 of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Ordinance, 2015 amending Order V, Rule 1 of Code of Civil Procedure, 1908)**

In the Court of

.....of.....Plaintiff

Against

.....of.....Defendant.

To

(Name, description and place of residence)

Whereas.....has instituted a suit relating to a commercial dispute against you and you are hereby summoned to file a written statement within 30 days of the service of the present summons and in case you fail to file the written statement within the said period of 30 days, you shall be allowed to file the written statement on such other day, as may be specified by the Court, for reasons to be recorded in writing and on payment of such costs as the Court deems fit, but which shall not be later than 120 days from the date of service of summons. On expiry of one hundred and twenty days from the date of service of summons, you shall forfeit the right to file the written statement and the Court shall not allow the written statement to be taken on record.

You are required to appear in this Court in person, or by a pleader duly instructed, and able to answer all material questions relating to suit, or who shall be accompanied by some person able to answer all such questions, on the .....day of.....at .....O' clock in the ..... noon, to answer the claim; and further you are hereby to produce on the said day all documents in your possession or power upon which you base your defence or claim for set-off or counter-claim, and where you rely on any other document whether in your possession or power or not, as evidence in support or you defence or claim for set-off, or counter-claim you shall enter such documents in a list to be annexed to the written statement.

Take notice that, in default of your appearance on the day before mentioned, the suit will be heard and determined in your absence.

Given under my hand and the seal of the Court, this ..... day  
of.....20.....

**Judge”**

By Order



(VINOD GOEL)  
REGISTRAR GENERAL

\*\*

**LIST OF BUSINESS FOR**  
**MONDAY, THE 28<sup>th</sup> JUNE, 2021**

**MATTERS LISTED FOR 28.06.2021**  
**HON'BLE MR. JUSTICE C.HARI SHANKAR**  
**HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD**

[NOTE: IN CASE ANY ASSISTANCE IS REQUIRED, PLEASE CONTACT MR.ANIL KUMAR (9650905655)COURT MASTER AND MR VIKRAM (7982780076) ASSISTANT COURT MASTER TO HMJ C. HARI SHANKAR & MR. DALIP KUMAR BAJAJ (MOBILE NO. 8448937467), COURT MASTER & MR. RAVINDER SINGH LINGWAL, ACM (8588836636) TO HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD.

TO JOIN HEARING PLEASE CLICK THE LINK GIVEN BELOW:-

<https://dhcvirtualcourt.webex.com/meet/dhcvirtualcourt19>

**FRESH MATTERS & APPLICATIONS**

1. CRL.M.(BAIL) 845/2021 ANCHAL JOGINDER TULI, JOGINDER TULI  
CRL.M.A. 9459/2021 Vs. STATE  
In CRL.A. 1088/2018  
Other Case filed against same P.S.-FIR No. :(BHALSWA DAIRY-204/2017)  
CRL.A. 76/2019 filed by JITENDER @ GUDDU PASSI (D. of Hearing : 16-JAN-20 )  
CRL.A. 1096/2018 filed by AKASH (D. of Hearing : 29-OCT-18 )  
CRL.A. 1082/2018 filed by NEELU (D. of Hearing : 23-OCT-18 )  
CRL.A. 1086/2018 filed by SUSHMA (D. of Hearing : 17-JUL-20 )  
CRL.A. 1087/2018 filed by DILIP MISHRA (D. of Hearing : 21-DEC-20 )  
CRL.A. 1230/2018 filed by NAUSHAD (D. of Hearing : 13-DEC-18 )  
CRL.A. 798/2019 filed by DEEPAK @ DUTTA (D. of Hearing : 12-JUL-19 )  
CRL.A. 268/2019 filed by SURAJ @ TINDA (D. of Hearing : 12-MAR-19 )  
P.S.-FIR No. :(BHALSWA DAIRY-204/2017)

ADVOCATE DETAILS FOR ABOVE CASE

JOGINDER TULI(TULIJOGINDER@GMAIL.COM)(9811180788)(PETITIONER)  
CHAITANYA GOSAIN(CRIMINALSTANDINGCOUNSEL@GMAIL.COM)(9999981270)(RESPONDENT)  
JOGINDER TULI()(9811180788)(Petitioner)  
JOGINDER TULI(tulijoginder@gmail.com)(9811180788)(Petitioner)  
joginder tuli(tulijoginder@gmail.com)(9811180788)(Petitioner)  
kapil sharma (dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)

2. CRL.M.(BAIL) 800/2021 PRINCE KOCHAR ANUVRAT SHARMA, SIDDHARTH  
In CRL.A. 1116/2019 Vs. STATE YADAV, ANURAG JAIN  
Other Case filed against same P.S.-FIR No. :(MAYAPURI-18/2011)  
BAIL APPLN. 192/2013 filed by PRINCE KOCHAR (Disposed on : 12-APR-13 )  
CRL.REV.P. 328/2014 filed by SMT MEENU KOCHAR @ VANDANA (Disposed on : 28-MAY-14 )  
BAIL APPLN. 2120/2014 filed by PRINCE KOCHAR (Disposed on : 05-FEB-15 )  
CRL.A. 998/2019 filed by MEENU KOCHAR @ VANDANA (D. of Hearing : 25-MAR-21 )  
P.S.-FIR No. :(MAYAPURI-18/2011)

ADVOCATE DETAILS FOR ABOVE CASE

ANUVRAT SHARMA()(9999198777)(Petitioner)  
anurag jain(anuraglwyer2000@gmail.com)(9811235881)(Petitioner)  
ANURAG JAIN(anuraglwyer2000@gmail.com)(9811235881)(Petitioner)

3. CRL.M.(BAIL) 858/2021 RAVINDER KANHAIYA SINGHAL  
 CRL.M.A. 9570/2021 Vs. STATE NCT OF DELHI  
 In CRL.A. 356/2020  
 P.S.-FIR No. :(ALIPUR-259/2018)

## ADVOCATE DETAILS FOR ABOVE CASE

KANHAIYASINGHAL(adv.singhal@gmail.com)(9212424765)(Petitioner)  
 chetan bhardwaj(advchetanbhardwaj@gmail.com)(9212424765)(Petitioner)  
 kapil sharma (dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)  
 chaitnya gosain(criminalstandingcounsel@gmail.com)(9999981270)(Respondent)  
 RAVINDER(ADV.SINGHAL@GMAIL.COM)()(Respondent)  
 STATE NCT OF DELHI(CRIMINALSTANDINGCOUNSEL@GMAIL.COM)()(Respondent)  
 KANHAIYASINGHAL(adv.singhal@gmail.com)(9212424765)(Petitioner)  
 kanhaiya singhal(adv.singhal@gmail.com)(9212424765)(Petitioner)  
 kapil sharma (dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)  
 RAVINDER(ADV.SINGHAL@GMAIL.COM)(9212424765)(Respondent)

4. CRL.M.(BAIL) 857/2021 SH YASHU PARDEEP KHATRI  
 CRL.M.A. 9569/2021 Vs. THE STATE  
 In CRL.A. 455/2020

Other Case filed against same P.S.-FIR No. :(NANGLOI-375/2009)  
 CRL.M.C. 3724/2017 filed by SUNIL KUMAR (Disposed on : 12-SEP-17 )  
 TR.P.(CRL.) 16/2018 filed by SUNIL KUMAR (Disposed on : 22-MAR-18 )  
 CRL.M.C. 1609/2018 filed by SUNIL KUMAR (Disposed on : 04-APR-18 )  
 BAIL APPLN. 1366/2018 filed by YASHU (Disposed on : 30-JUL-18 )  
 BAIL APPLN. 1333/2010 filed by VINEET @ KALA (Disposed on : 24-SEP-10 )  
 CRL.A. 498/2020 filed by SUNIL KUMAR (D. of Hearing : 19-FEB-21 )  
 CRL.A. 439/2020 filed by VINEET@KALA (D. of Hearing : 21-OCT-20 )  
 BAIL APPLN. 1685/2011 filed by YASHU (Disposed on : 30-JAN-12 )  
 CRL.M.C. 4072/2011 filed by VIJENDER SINGH (Disposed on : 08-OCT-13 )  
 P.S.-FIR No. :(NANGLOI-375/2009)

## ADVOCATE DETAILS FOR ABOVE CASE

PARDEEPKHATRI(lawyerpardeepkhatri@gmail.com)(9811981111)(Petitioner)  
 pardeep khatri & associates(lawyerpardeepkhatri@gmail.com)(9811981111)(Petitioner)  
 kapil sharma (dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)  
 pardeep khatri & associates(lawyerpardeepkhatri@gmail.com)(9811981111)(Petitioner)  
 PARDEEPKHATRI(lawyerpardeepkhatri@gmail.com)(9811981111)(Petitioner)  
 kapil sharma (dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)

5. LPA 192/2021 MSV INTERNATIONAL INC. ROHIT KUMAR GOEL  
 CM APPL. 19066/2021 Vs. NATIONAL HIGHWAYS  
 CM APPL. 19067/2021 AUTHORITY OF INDIA  
 CM APPL. 19068/2021  
 CM APPL. 19069/2021

## ADVOCATE DETAILS FOR ABOVE CASE

rohit goel(rohitgoel1975@gmail.com)(9312248785)(Petitioner)  
 ROHITGOEL(rohitgoel1975@gmail.com)(9312248785)(Petitioner)  
 mv kini(delhi@mvkini.com)()(Respondent)  
 MSV INTERNATIONAL INC. (ROHITGOEL1975@GMAIL.COM)(9312248785)(Respondent)  
 NATIONAL HIGHWAYS AUTHORITY OF INDIA(DELHI@MVKINI.COM)(1124371038)(Respondent)

6. CM APPL. 19064/2021 JUSTICE FOR ALL SHIKHA SHARMA,RUPESH KUMAR  
 CM APPL. 19065/2021 Vs. CBSE AND ORS  
 In W.P.(C) 5729/2021

## ADVOCATE DETAILS FOR ABOVE CASE

SHIKHASHARMA(shikha.bagga131.sb@gmail.com)(9999191196)(Petitioner)  
 k b j and co.()(8826456565)(Petitioner)  
 mohammad muqeem(mohammedmuqeem@gmail.com)(9999864964)(Respondent)  
 ashok(ashok1166@yahoo.com)()(Respondent)  
 sunil saha(standingcounselgnctd@gmail.com)(9911999547)(Respondent)  
 JUSTICE FOR ALL(ADVSHIKHA@KBJANDCO.COM)(9999191196)(Respondent)  
 CBSE AND ORS(ASHOK1166@YAHOO.COM)(9810011826)(Respondent)  
 k b j & co(advocate@kbjandco.com)(8826456565)(Petitioner)

SHIKHASHARMA(shikha.bagga131.sb@gmail.com)(9999191196)(Petitioner)  
 ashok(ashok1166@yahoo.com)()(Respondent)  
 santosh kumar tripathi(standingcounselgnctd@gmail.com)(9868250806)(Respondent)  
 mohd muqeem (mohammedmuqeem@gmail.com)(9999864964)(Respondent)  
 JUSTICE FOR ALL(ADVSHIKHA@KBJANDCO.COM)(9999191196)(Respondent)

7. W.P.(C) 6025/2021 PSL INFRATECH PVT. LTD. PABITRA ROY CHAUDHURI  
 CM APPL. 19055/2021 Vs. CIT TDS, DELHI & ANR.  
 CM APPL. 19056/2021  
 ADVOCATE DETAILS FOR ABOVE CASE  
 PABITRACHAUDHURI(pabitrarc@gmail.com)(9811124182)(Petitioner)  
 p roychaudhuri(pabitrarc@gmail.com)(9811124182)(Petitioner)  
 income tax(delhi.dcit.judicial.hc@incometax.gov.in)()(Respondent)

8. W.P.(C) 6026/2021 GOVT OF NCT OF DELHI & ORS. VIBHA MAHAJAN SETH  
 CM APPL. 19057/2021 Vs. DR AMIRA NISAR  
 CM APPL. 19058/2021  
 CM APPL. 19059/2021  
 CM APPL. 19060/2021  
 ADVOCATE DETAILS FOR ABOVE CASE  
 VIBHASETH(vibhsmj@yahoo.com.sg)(9810702410)(Petitioner)  
 vibha mahajan seth(vibhsmj@yahoo.com.sg)(9810702410)(Petitioner)  
 govt. of nct of delhi(ddeldt@gmail.com)()(Respondent)  
 santosh kumar tripathi(standingcounselgnctd@gmail.com)(9868250806)(Respondent)  
 department of training (ddeldt@gmail.com)(9810702410)(Respondent)  
 GOVT OF NCT OF DELHI(DDELDTE@GMAIL.COM)(9810702410)(Respondent)  
 GOVT OF NCT OF DELHI(DDELDTE@GMAIL.COM)(9810702410)(Respondent)  
 DR AMIRA NISAR(SOURABHAHUJA\_75@YAHOO.COM)(9810714492)(Respondent)  
 DR AMIRA NISAR(SOURABHAHUJA\_75@YAHOO.COM)(9810714492)(Respondent)

9. W.P.(C) 6027/2021 GE INDIA INDUSTRIAL PRIVATE ANURADHA DUTT  
 CM APPL. 19061/2021 LIMITED  
 CM APPL. 19062/2021 Vs. PRINCIPAL COMMISSIONER OF  
 INCOME TAX 4 & ORS.  
 ADVOCATE DETAILS FOR ABOVE CASE  
 ANURADHADUTT(admin@dmd.law)(9910044138)(Petitioner)  
 anuradha dutt(admin@dmd.law and sachit.jolly@dmd.law)(9910044138)(Petitioner)  
 central board of direct taxes(chairmancbdt@nic.in, member.itr.cbdt@incometax.gov.in)(1123092648)(Respondent)  
 assistant commissioner of income tax(delhil.acit10.osd@incometax.gov.in)(1123378587)(Respondent)  
 principal commissioner of income tax(delhi.cit4@incometax.gov.in)(1123378420)(Respondent)  
 GE INDIA INDUSTRIAL PRIVATE LIMITED(HEMANT.KUMAR2@GE.COM)(12448008000)(Respondent)  
 ASSISTANT COMMISSIONER OF INCOME TAX (DELHI.ACIT10.OSD@INCOMETAX.GOV.IN)(1123378587)(Respondent)  
 CENTRAL BOARD OF DIRECT TAXES THROUGH ITS CHAIRMAN(CHAIRMANCBDT@NIC.IN MEMBER.ITR.CBDT@INCOMETAX.GOV.IN)(1123092648)(Respondent)  
 PRINCIPAL COMMISSIONER OF INCOME TAX 4(DELHI.PCIT4@INCOMETAX.GOV.IN DELHI.CIT4@INCOMETAX.GOV.IN )(1123378420)(Respondent)

10. W.P.(C) 6028/2021 CHEELI J RATNAM HIMANSHU GAUTAM  
 CM APPL. 19063/2021 Vs. UNION OF INDIA & ORS.  
 ADVOCATE DETAILS FOR ABOVE CASE  
 HIMANSHUGAUTAM(hgautam.adv@gmail.com)(9582620944)(Petitioner)  
 himanshu gautam(hgautam.adv@gmail.com)(9582620944)(Petitioner)  
 mohd muqeem (mohammedmuqeem@gmail.com)(9999864964)(Respondent)

FOR ADMISSION

11. W.P.(C) 3125/2021 FOUNDATION FOR INDEPENDENT PRASANNA S  
 CM APPL. 9491/2021 JOURNALISM & ORS.  
 CM APPL. 18918/2021 Vs. UNION OF INDIA & ANR.  
 CM APPL. 18919/2021  
 WITH W.P.(C) 3659/2021  
 W.P.(C) 3483/2021  
 ADVOCATE DETAILS FOR ABOVE CASE  
 prasanna s and vinothna vinjam and bharat gupta(mail@advocateprasanna.in)(8750350762)(Petitioner)  
 PRASANNAS(mail@advocateprasanna.in)(8750350762)(Petitioner)

mohammad muqeeem(mohammedmuqeeem@gmail.com)(9999864964)(Respondent)  
 prasanna s(mail@advocateprasanna.in)(8750350762)(Petitioner)  
 PRASANNAS(mail@advocateprasanna.in)(8750350762)(Petitioner)  
 mohd muqeeem (mohammedmuqeeem@gmail.com)(9999864964)(Respondent)

12. W.P.(C) 3659/2021 QUINT DIGITAL MEDIA LIMITED & PRASANNA S  
 CM APPL. 11097/2021 ANR.  
 CM APPL. 18916/2021 Vs. UNION OF INDIA & ANR.  
 CM APPL. 18917/2021  
 ADVOCATE DETAILS FOR ABOVE CASE  
 prasanna s and vinoothna vinjam and bharat gupta(mail@advocateprasanna.in)(8750350762)(Petitioner)  
 PRASANNAS(mail@advocateprasanna.in)(8750350762)(Petitioner)  
 mohammad muqeeem(mohammedmuqeeem@gmail.com)(9999864964)(Respondent)  
 SECRETARY INFORMATION AND BROADCASTING(SECY.INB@NIC.IN)()(Respondent)  
 UNION OF INDIA(SECRETARY@MEITY.GOV.IN)()(Respondent)  
 SECRETARY INFORMATION AND BROADCASTING(SECY.INB@NIC.IN)()(Respondent)  
 UNION OF INDIA(SECRETARY@MEITY.GOV.IN)()(Respondent)  
 PRASANNAS(mail@advocateprasanna.in)(8750350762)(Petitioner)  
 prasanna s(mail@advocateprasanna.in)(8750350762)(Petitioner)  
 mohd muqeeem (mohammedmuqeeem@gmail.com)(9999864964)(Respondent)

13. W.P.(C) 5973/2021 PRAVDA MEDIA FOUNDATION AADITYA VIJAY KUMAR  
 CM APPL. 18880/2021 Vs. UNION OF INDIA & ANR.  
 CM APPL. 18881/2021  
 ADVOCATE DETAILS FOR ABOVE CASE  
 AADITYAKUMAR(rahularya744@gmail.com)(9711131164)(Petitioner)  
 Aaditya Vijaykumar(aadityavk@gmail.com)(9711131164)(Petitioner)  
 Ministry of Information and Broadcasting(minister.inb@gov.in)()(Respondent)  
 Mohd. Muqeeem(mohammedmuqeeem@gmail.com)(9999864964)(Respondent)

### MATTERS LISTED FOR 28.06.2021

#### HON'BLE MR. JUSTICE J.R. MIDHA

[NOTE: IN CASE ANY ASSISTANCE REGARDING VIRTUAL HEARING IS REQUIRED,, PLEASE CONTACT,  
 MR. AJAI KUMAR RANA (PH:-8448937439) COURT MASTER & NEERAJ KUMAR(9953741920) ACM  
 TO HON'BLE MR. JUSTICE J.R. MIDHA.

[NOTE: COUNSELS/PARTIES LITIGANTS WHO INTEND TO JOIN VIRTUAL MEETING MAY SEND THEIR REQUEST  
 TO MR. NEERAJ KUMAR, ACM TO MOB. NO. 9953741920 IN ADVANCE THROUGH SMS OR WHATS APP  
 ONLY IN THE FOLLOWING FORMAT:-

1. DATE OF HEARING
2. ITEM NO.
3. CASE NO.
4. CASE TITLE
5. JOINING FROM WHICH SIDE
6. MAIL ID.

CLICK HERE TO JOIN VC

<https://delhihighcourt.webex.com/meet/dhcecourtvc7>

### THE FOLLOWING MATTER SHALL BE TAKEN UP AT 2:30PM

#### FOR DIRECTIONS

1. CRL.M.C. 4438/2013 TANMAY KUMAR DR L S CHAUDHARY  
 WITH CRL.M.C. 5328/2013 Vs. STATE  
 P.S.-FIR No. :(PANDAV NAGAR-174/2004)

ADVOCATE DETAILS FOR ABOVE CASE



28.06.2021

5

**HIGH COURT OF DELHI [CAUSE LIST]**

2. CRL.M.C. 5328/2013 SUNIL TYAGI AJAYINDER SANGWAN  
WITH CRL.M.C. 4438/2013 Vs. GOVT OF NCT OF DELHI &  
ANR  
P.S.-FIR No. :(AMAR COLONY-27/2013)

SPECIAL BENCH MATTERS

3. MAC.APP. 548/2018 M/S THE UNITED INDIA NAVDEEP SINGH,SANKAR N SINHA  
INSURANCE CO LTD  
Vs. VIJAY alias CHHOTIYA LAL &  
ORS  
(Disposed-off Case)  
ADVOCATE DETAILS FOR ABOVE CASE  
NAVDEEP SINGH()(9891246248)(Petitioner)

FOR CONSIDERATION

4. FAO 842/2003 RAJESH TYAGI & ORS. MUNENDRA KR.SINGH,ATUL  
WITH MAC.APP. 494/2016 Vs. JAIBIR SINGH & ORS. NANDA,NAVNEET KUMAR,SANJAY  
MAC.APP. 1134/2017 YADAV,A.K.SINGH,KAMAL  
MAC.APP. 422/2009 MEHTA,PRERNA MEHTA,GAUTAM JHA  
MAC.APP. 527/2016 & SWETA JHA,MANOJ RANJAN  
MAC.APP. 422/2009 SINHA  
MAC.APP. 527/2016  
MAC.APP. 1134/2017  
MAC.APP. 494/2016  
MAC.APP. 527/2016  
(Disposed-off Case)  
ADVOCATE DETAILS FOR ABOVE CASE

**MATTERS LISTED FOR 28.06.2021**

**HON'BLE MR. JUSTICE C.HARI SHANKAR**

[NOTE: IN CASE ANY ASSISTANCE IS REQUIRED, PLEASE CONTACT MR.ANIL KUMAR (9650905655)COURT MASTER AND  
MR VIKRAM (7982780076) ASSISTANT COURT MASTER TO HMJ C. HARI SHANKAR.

TO JOIN HEARING PLEASE CLICK THE LINK GIVEN BELOW:-

<https://dhcvirtualcourt.webex.com/meet/dhcvirtualcourt19>

FRESH MATTERS & APPLICATIONS

1. CRL.M.A. 9591/2021 PANKAJ DAYAL KARTIKA SHARMA,MUDIT GUPTA  
CRL.M.A. 9592/2021 Vs. STATE  
In BAIL APPLN. 959/2021  
Other Case filed against same P.S.-FIR No. :(ECONOMIC OFFENCE WING-53/2018)  
BAIL APPLN. 151/2021 filed by SANDEEP KUMAR (D. of Hearing : 18-AUG-21 )  
P.S.-FIR No. :(ECONOMIC OFFENCE WING-53/2018)  
  
ADVOCATE DETAILS FOR ABOVE CASE  
kartika sharma and amit khanna(sharma.kartika@gmail.com)(9899879752)(Petitioner)  
kapil sharma (dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)  
PANKAJ DAYAL(SHARMA.KARTIKA@GMAIL.COM)(9811666704)(Respondent)  
PANKAJ DAYAL(SHARMA.KARTIKA@GMAIL.COM)(9811666704)(Respondent)  
MUDITGUPTA(mdtgupta@yahoo.co.in)(9873174685)(Petitioner)  
mudit gupta(mdtgupta@yahoo.co.in)(9873174685)(Petitioner)  
kartika(sharma.katika@gmail.com)()(Respondent)  
kapil sharma (dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)

2. BAIL APPLN. 2039/2021 RANJEET alias RAJA KANHAIYA SINGHAL, KANHAIYA  
 CRL.M.A. 9593/2021 Vs. ST SINGHAL  
 CRL.M.A. 9594/2021

Other Case filed against same P.S.-FIR No. :(G.T.B. ENCLAVE-100/2017)  
 BAIL APPLN. 1369/2018 filed by RANJEET SINGH (Disposed on : 04-JUN-18 )  
 BAIL APPLN. 1553/2020 filed by RANJEET SINGH @ RAJA (Disposed on : 06-JUL-20 )  
 BAIL APPLN. 1550/2020 filed by RANJEET SINGH @ RAJA (D. of Hearing : 26-JUL-20 )  
 BAIL APPLN. 830/2021 filed by RANJEET SINGH @ RAJA (D. of Hearing : 28-APR-21 )  
 P.S.-FIR No. :(G.T.B. ENCLAVE-100/2017)

ADVOCATE DETAILS FOR ABOVE CASE

CHETAN BHARDWAJ(adv.singhal@gmail.com)(9212424765)(Petitioner)  
 DELHI POLICE(dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)  
 k singhal & prasanna(adv.singhal@gmail.com)(9718648725)(Petitioner)  
 kapil sharma (dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)

3. BAIL APPLN. 2090/2021 PRADEEP SUMIT SHARMA  
 Vs. I.O., N.C.B. (NARCOTICS  
 CONTROL BUREAU)  
 P.S.-FIR No. :(N.C.B. R.K.PURAM-SC 307/2019)

ADVOCATE DETAILS FOR ABOVE CASE

SUMIT SHARMA(talktoadvocate@gmail.com)(9999964088)(Petitioner)  
 sumit sharma(talktoadvocate@gmail.com)(9999964088)(Petitioner)  
 narcotics control bureau(bansal\_subhash@yahoo.com)()(Respondent)  
 I.O., N.C.B. (NARCOTICS CONTROL BUREAU)(BANSAL\_SUBHASH@YAHOO.COM)()(Respondent)  
 I.O., N.C.B. (NARCOTICS CONTROL BUREAU)(BANSAL\_SUBHASH@YAHOO.COM)()(Respondent)

4. BAIL APPLN. 2091/2021 SANDEEP alias TARRA SIDDHARTH PANDIT  
 CRL.M.A. 9331/2021 Vs. STATE OF NCT DELHI  
 CRL.M.A. 9332/2021  
 P.S.-FIR No. :(MUNDKA-351/2020)

ADVOCATE DETAILS FOR ABOVE CASE

siddharth pandit(siddharthv.3900@gmail.com)(8826113475)(Petitioner)  
 SIDDHARTH PANDIT(siddharthv3900@gmail.com)(8826113475)(Petitioner)  
 kapil sharma(dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)  
 STATE OF NCT DELHI(DHCPROSECUTIONDELHIPOLICE@GMAIL.COM)()(Respondent)  
 STATE OF NCT DELHI(DHCPROSECUTIONDELHIPOLICE@GMAIL.COM)()(Respondent)

5. BAIL APPLN. 2118/2021 DHARAM RAJ ARPIT BHALLA  
 CRL.M.(BAIL) 843/2021 Vs. THE STATE OF DELHI

Other Case filed against same P.S.-FIR No. :(SPECIAL BRANCH LODHI ROAD-54/2014)  
 BAIL APPLN. 1860/2017 filed by DHARAMRAJ @ DHARMA (Disposed on : 26-SEP-17 )  
 BAIL APPLN. 1672/2018 filed by SHAMI @ BHUJJE (Disposed on : 20-MAR-19 )  
 BAIL APPLN. 1778/2018 filed by CHANDER SHEKHAR (Disposed on : 27-AUG-18 )  
 BAIL APPLN. 2032/2019 filed by CHANDRA SHEKHAR (Disposed on : 27-SEP-19 )  
 BAIL APPLN. 2510/2019 filed by DHARAMRAJ @ DHARMA (Disposed on : 02-JUN-21 )  
 BAIL APPLN. 2838/2019 filed by CHANDRA SHEKHAR (Disposed on : 15-NOV-19 )  
 BAIL APPLN. 133/2020 filed by CHANDRA SHEKHAR (Disposed on : 27-JAN-20 )  
 BAIL APPLN. 2740/2019 filed by CHANDRA SHEKHAR (Disposed on : 04-NOV-19 )  
 BAIL APPLN. 1515/2020 filed by CHANDRA SHEKHAR (Disposed on : 03-JUL-20 )  
 BAIL APPLN. 1407/2015 filed by ASHIQUE ILAHI (Disposed on : 03-AUG-15 )  
 BAIL APPLN. 2617/2015 filed by PANKAJ UPADHYAYA (Disposed on : 06-APR-16 )  
 BAIL APPLN. 729/2016 filed by CHANDER SHEKHAR (Disposed on : 05-APR-16 )  
 BAIL APPLN. 730/2016 filed by DHARAM RAJ @ DHARMA (Disposed on : 02-MAY-16 )  
 BAIL APPLN. 669/2016 filed by CHANDER SHEKHAR (Disposed on : 29-MAR-16 )  
 BAIL APPLN. 1754/2016 filed by DHARAMRAJ @ DHARMA (Disposed on : 05-OCT-16 )  
 BAIL APPLN. 88/2017 filed by PRAYAG YADAV (Disposed on : 17-APR-17 )  
 BAIL APPLN. 947/2020 filed by CHANDRA SHEKHAR (Disposed on : 08-JUN-20 )  
 BAIL APPLN. 946/2020 filed by CHANDRA SHEKHAR (D. of Hearing : 20-MAY-20 )  
 BAIL APPLN. 2151/2021 filed by CHANDRA SHEKHAR (D. of Hearing : 25-JUN-21 )  
 P.S.-FIR No. :(SPECIAL BRANCH LODHI ROAD-54/2014)



11. CRL.M.C. 1434/2021

NOORJAHAN

ARCHANA SHARMA

Vs. THE STATE (NCT OF DELHI)  
AND ANR

P.S.-FIR No. :(KAPASHERA-305/2020)

ADVOCATE DETAILS FOR ABOVE CASE

ARCHANASHARMA(advc.a.sharma8@gmail.com)(9811113419)(Petitioner)  
archana sharma(advc.a.sharma8@gmail.com)(9811113419)(Petitioner)  
delhi police(dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)  
NOORJAHAN(NURJAHAKHATUN12051996@GMAIL.COM)(8826010392)(Respondent)  
NOORJAHAN(NURJAHAKHATUN12051996@GMAIL.COM)(8826010392)(Respondent)  
NOORJAHAN(NURJAHAKHATUN12051996@GMAIL.COM)(8826010392)(Respondent)  
NOORJAHAN(NURJAHAKHATUN12051996@GMAIL.COM)(8826010392)(Respondent)  
NOORJAHAN(NURJAHAKHATUN12051996@GMAIL.COM)(8826010392)(Respondent)  
NOORJAHAN(NURJAHAKHATUN12051996@GMAIL.COM)(8826010392)(Respondent)  
NOORJAHAN(NURJAHAKHATUN12051996@GMAIL.COM)(8826010392)(Respondent)  
NOORJAHAN(NURJAHAKHATUN12051996@GMAIL.COM)(8826010392)(Respondent)  
NOORJAHAN(NURJAHAKHATUN12051996@GMAIL.COM)(8826010392)(Respondent)  
NOORJAHAN(NURJAHAKHATUN12051996@GMAIL.COM)(8826010392)(Respondent)  
NOORJAHAN(NURJAHAKHATUN12051996@GMAIL.COM)(8826010392)(Respondent)  
NOORJAHAN(NURJAHAKHATUN12051996@GMAIL.COM)(8826010392)(Respondent)  
NOORJAHAN(NURJAHAKHATUN12051996@GMAIL.COM)(8826010392)(Respondent)  
NOORJAHAN(NURJAHAKHATUN12051996@GMAIL.COM)(8826010392)(Respondent)  
NOORJAHAN(NURJAHAKHATUN12051996@GMAIL.COM)(8826010392)(Respondent)  
NOORJAHAN(NURJAHAKHATUN12051996@GMAIL.COM)(8826010392)(Respondent)  
NOORJAHAN(NURJAHAKHATUN12051996@GMAIL.COM)(8826010392)(Respondent)  
THE STATE (NCT OF DELHI) AND ANR(DHCPROSECUTIONDELHIPOLICE@GMAIL.COM)(9810083100)(Respondent)  
THE STATE (NCT OF DELHI) AND ANR(DHCPROSECUTIONDELHIPOLICE@GMAIL.COM)(9810083100)(Respondent)  
THE STATE (NCT OF DELHI) AND ANR(DHCPROSECUTIONDELHIPOLICE@GMAIL.COM)(9810083100)(Respondent)  
THE STATE (NCT OF DELHI) AND ANR(DHCPROSECUTIONDELHIPOLICE@GMAIL.COM)(9810083100)(Respondent)  
THE STATE (NCT OF DELHI) AND ANR(DHCPROSECUTIONDELHIPOLICE@GMAIL.COM)(9810083100)(Respondent)  
THE STATE (NCT OF DELHI) AND ANR(DHCPROSECUTIONDELHIPOLICE@GMAIL.COM)(9810083100)(Respondent)  
THE STATE (NCT OF DELHI) AND ANR(DHCPROSECUTIONDELHIPOLICE@GMAIL.COM)(9810083100)(Respondent)  
THE STATE (NCT OF DELHI) AND ANR(DHCPROSECUTIONDELHIPOLICE@GMAIL.COM)(9810083100)(Respondent)  
THE STATE (NCT OF DELHI) AND ANR(DHCPROSECUTIONDELHIPOLICE@GMAIL.COM)(9810083100)(Respondent)  
THE STATE (NCT OF DELHI) AND ANR(DHCPROSECUTIONDELHIPOLICE@GMAIL.COM)(9810083100)(Respondent)  
THE STATE (NCT OF DELHI) AND ANR(DHCPROSECUTIONDELHIPOLICE@GMAIL.COM)(9810083100)(Respondent)

12. CM APPL. 19079/2021

PRADEEP KUMAR SAMANTA

VAIBHAV MANU SRIVASTAVA

In RFA 56/2020

Vs. KANTA AGGARWAL

(Disposed-off Case)

ADVOCATE DETAILS FOR ABOVE CASE

VAIBHAVSRIVASTAVA(vaibhavsrivastava2006@gmail.com)(9873070955)(Petitioner)  
vaibhav manu srivastava(vaibhavsrivastava2006@gmail.com)(9810071610)(Petitioner)  
mukesh goel(mukeshgoell@hotmail.com)(Respondent)

13. W.P.(C) 6030/2021

UNION OF INDIA THROUGH

GAURANG KANTH

CM APPL. 19074/2021

SECRETARY &amp; ANR.

CM APPL. 19075/2021

Vs. SH ASHOK MAHAMNA &amp; ANR.

CM APPL. 19076/2021

ADVOCATE DETAILS FOR ABOVE CASE

gaurang kanth(laxman@kanthcorp.com)(9999285585)(Petitioner)  
GAURANG KANTH(laxman@kanthcorp.com)(9999285585)(Petitioner)  
ashok mahamna(ashokmahamna3@gmail.com)(9312235055)(Respondent)  
registrar(ccell-ncsc@nic.in)(Respondent)  
REGISTRAR NCSC(CCELL-NCSC@NIC.IN)(Respondent)  
SH ASHOK MAHAMNA (ASHOKMAHAMNA3@GMAIL.COM)(Respondent)

14. W.P.(C) 6031/2021

ARBOR CHARITABLE FOUNDATION &amp;

ABISHEK JEBARAJ

CM APPL. 19077/2021

ORS.

CM APPL. 19078/2021

Vs. UNION OF INDIA

ADVOCATE DETAILS FOR ABOVE CASE

abishek jebaraj and srishti agnihotri(tanaychaube@gmail.com)(9096063439)(Petitioner)  
ABISHEKJEBARAJ(abishekj88@gmail.com)(9096063439)(Petitioner)  
mohammad muqeeem(mohammedmuqeeem@gmail.com)(9999864964)(Respondent)  
ARBOR CHARITABLE FOUNDATION(ABISHEK@ISAACANDJACOB.COM)(9096063439)(Respondent)  
CUSSANEL FOR EDUCATION AND DEVELOPMENT(ABISHEK@ISAACANDJACOB.COM)(9096063439)(Respondent)  
NEW HOPE FOUNDATION(ABISHEK@ISAACANDJACOB.COM)(9096063439)(Respondent)  
ARBOR CHARITABLE FOUNDATION(ABISHEK@ISAACANDJACOB.COM)(9096063439)(Respondent)  
CUSSANEL FOR EDUCATION AND DEVELOPMENT(ABISHEK@ISAACANDJACOB.COM)(9096063439)(Respondent)

NEW HOPE FOUNDATION(ABISHEK@ISAACANDJACOB.COM )(9096063439)(Respondent)  
 ARBOR CHARITABLE FOUNDATION(ABISHEK@ISAACANDJACOB.COM )(9096063439)(Respondent)  
 CUSSANEL FOR EDUCATION AND DEVELOPMENT(ABISHEK@ISAACANDJACOB.COM )(9096063439)(Respondent)  
 NEW HOPE FOUNDATION(ABISHEK@ISAACANDJACOB.COM )(9096063439)(Respondent)  
 NEW HOPE FOUNDATION(ABISHEK@ISAACANDJACOB.COM )(9096063439)(Respondent)  
 ARBOR CHARITABLE FOUNDATION(ABISHEK@ISAACANDJACOB.COM )(9096063439)(Respondent)  
 CUSSANEL FOR EDUCATION AND DEVELOPMENT(ABISHEK@ISAACANDJACOB.COM )(9096063439)(Respondent)

15. W.P.(CRL) 1142/2021 SASIKALA PUSHPA RAMASWAMY CHARU CHAUDHARY  
 CRL.M.A. 9576/2021 Vs. GOVERNMENT OF NCT OF  
 CRL.M.A. 9577/2021 DELHI & ORS.  
 Other Case filed against same P.S.-FIR No. :(NORTH AVENUE-49/2021)  
 W.P.(CRL) 1143/2021 filed by DR. B. RAMASWAMY & ANR. (D. of Hearing : 28-JUN-21 )  
 P.S.-FIR No. :(NORTH AVENUE-49/2021)

ADVOCATE DETAILS FOR ABOVE CASE  
 CHARUCHAUDHARY(chaudhary.charu29@gmail.com)(9953629359)(Petitioner)  
 charu chaudhary(whitecollarchambers@gmail.com)(8287275498)(Petitioner)

16. W.P.(CRL) 1143/2021 DR. B. RAMASWAMY & ANR. RAGHAV SHARMA  
 CRL.M.A. 9578/2021 Vs. THE STATE(GOVT. OF NCT OF  
 CRL.M.A. 9579/2021 DELHI) & ANR.  
 Other Case filed against same P.S.-FIR No. :(NORTH AVENUE-49/2021)  
 W.P.(CRL) 1142/2021 filed by SASIKALA PUSHPA RAMASWAMY (D. of Hearing : 28-JUN-21 )  
 P.S.-FIR No. :(NORTH AVENUE-49/2021)

ADVOCATE DETAILS FOR ABOVE CASE  
 raghava sharma(raghavasharma1718@gmail.com)()(Petitioner)  
 RAGHAVSHARMA(raghavsharma1718@gmail.com)(8279944360)(Petitioner)  
 kapil sharma(dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)  
 DR. B. RAMASWAMY(SWAMYJUSTICE@GMAIL.COM)()(Respondent)  
 MS. ANJALI RAMASWAMY (MINOR)(SWAMYJUSTICE@GMAIL.COM)()(Respondent)  
 SMT. SASIKALA PUSHPA(SASIKALAPUSHPAMPRS@GMAIL.COM)()(Respondent)  
 THE STATE(GOVT. OF NCT OF DELHI)(DHCPROSECUTIONDELHIPOLICE@GMAIL.COM)()(Respondent)

AFTER NOTICE MISC. MATTERS

17. BAIL APPLN. 4209/2020 SANTOSH KUMAR SHARMA VIKAS BHATIA,AKSHAY  
 CRL.M.(BAIL) 664/2021 Vs. STATE NCT OF DELHI BHANDARI  
 ADVOCATE DETAILS FOR ABOVE CASE  
 vikas bhatia(vikas\_bhatia122@yahoo.co.in)(9999440419)(Petitioner)  
 kapil sharma (dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)  
 SANTOSH KUMAR SHARMA(VIKAS\_BHATIA122@YAHOO.CO.IN)(8588047793)(Respondent)  
 akshay bhandari(akshaybhandari3990@gmail.com)(9911225571)(Petitioner)  
 AKSHAYBHANDARI(Akshaybhandari3990@gmail.com)(9911225571)(Petitioner)  
 vineet mishra(vineetmishra8888@gmail.com)()(Petitioner)  
 kapilsharma(dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)

18. BAIL APPLN. 1895/2021 PARVEEN BEGUM ADITI SINGH  
 Vs. THE STATE GNCTD  
 Other Case filed against same P.S.-FIR No. :(CRIME AND RAILWAY-91/2020)  
 BAIL APPLN. 1999/2020 filed by RABIYA @ DULALI (Disposed on : 31-JUL-20 )  
 P.S.-FIR No. :(CRIME AND RAILWAY-91/2020)

ADVOCATE DETAILS FOR ABOVE CASE  
 rishipal(advocaterishi5@gmail.com)(9891459298)(Petitioner)  
 ADITI(advocaterishi5@gmail.com)(9891459290)(Petitioner)  
 delhi police(dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)



24. W.P.(CRL) 1057/2021 ASIF alias NAEEM SARTHAK MAGGON  
Vs. STATE OF NCT OF DELHI

Other Case filed against same P.S.-FIR No. :(MANSAROVER PARK-284/2004)  
CRL.A. 728/2010 filed by MOHD. ILLYAS (Disposed on : 19-FEB-14 )  
CRL.A. 716/2010 filed by SALAM KAVIRAJ @ CHUHA (Disposed on : 19-FEB-14 )  
CRL.A. 721/2010 filed by ASIF @ NAEEM (Disposed on : 19-FEB-14 )  
CRL.A. 1056/2010 filed by SHAHIN @ BUSHLE (Disposed on : 19-FEB-14 )  
CRL.A. 1398/2010 filed by AKRAM (Disposed on : 09-JUL-13 )  
CRL.A. 981/2010 filed by MIRAJ @ JAKIR (Disposed on : 19-FEB-14 )  
W.P.(CRL) 1164/2014 filed by ASIF @ NAEEM (Disposed on : 21-AUG-14 )  
W.P.(CRL) 1887/2014 filed by ASIF @ NAEEM (Disposed on : 10-OCT-14 )  
P.S.-FIR No. :(MANSAROVER PARK-284/2004)

ADVOCATE DETAILS FOR ABOVE CASE

sarthak maggon (sarthak.maggon@smlawoffices.in)(7045654395)(Petitioner)  
SARTHAKMAGGON(sarthak.maggon@smlawoffices.in)(7045654395)(Petitioner)  
kapil sharma(dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)  
ASIF @ NAEEM(SARTHAK.MAGGON@SMLAWOFFICES.IN)(7045654395)(Respondent)  
ASIF @ NAEEM(SARTHAK.MAGGON@SMLAWOFFICES.IN)(7045654395)(Respondent)  
STATE OF NCT OF DELHI(DHCPROSECUTIONDELHIPOLICE@GMAIL.COM)(9891919168)(Respondent)  
STATE OF NCT OF DELHI(DHCPROSECUTIONDELHIPOLICE@GMAIL.COM)(9891919168)(Respondent)

**ORIGINAL SIDE MATTERS**

FRESH MATTERS (ORIGINAL SIDE)

|  |  |                  |
|--|--|------------------|
| 25. O.M.P.(I) (COMM.) 196/2021<br>I.A. 7602/2021<br>I.A. 7603/2021<br>SUB TO OFF. OBJ. | ABB INDIA LIMITED<br>Vs. ACME SOLAR HOLDINGS LTD &<br>ANR. | EKTA KALRA SIKRI |
| 26. O.M.P.(I) (COMM.) 197/2021<br>I.A. 7604/2021<br>I.A. 7605/2021<br>SUB TO OFF. OBJ. | ABB INDIA LIMITED<br>Vs. ACME SOLAR HOLDINGS LTD &<br>ANR. | EKTA KALRA SIKRI |
| 27. O.M.P.(I) (COMM.) 198/2021<br>I.A. 7606/2021<br>I.A. 7607/2021<br>SUB TO OFF. OBJ. | ABB INDIA LIMITED<br>Vs. ACME SOLAR HOLDINGS LTD &<br>ANR. | EKTA KALRA SIKRI |





4. BAIL APPLN. 2141/2021 HARJINDER SINGH & ANR. SUNIL KUMAR MEHTA  
Vs. THE STATE  
P.S.-FIR No. :(PAHARGANJ-63/2015)
- ADVOCATE DETAILS FOR ABOVE CASE  
SUNILMEHTA(sunilrmehta@gmail.com)(9810150483)(Petitioner)  
sunil mheta(sunilrmehta@gmail.com)(9810150483)(Petitioner)  
kapil sharma(dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)  
HARJINDER SINGH(SUNILRLMEHTA@GMAIL.COM)()(Respondent)  
HARJINDER SINGH(SUNILRLMEHTA@GMAIL.COM)()(Respondent)
5. BAIL APPLN. 2169/2021 SAURABH GURMEET KAUR KAPUR  
CRL.M.A. 9572/2021 Vs. STATE  
P.S.-FIR No. :(FATEHPUR BERI-120/2021)
- ADVOCATE DETAILS FOR ABOVE CASE  
GURMEETKAPUR(gmeetkapur@gmail.com)(9818332432)(Petitioner)  
inderjit singh kapur(kapurinderjit@gmail.com)(9811212245)(Petitioner)  
harsh shah(harshshah12388@gmail.com)()(Petitioner)  
gurmeet kapur(gmeetkapur@gmail.com)(981332432)(Petitioner)  
kapil sharma (dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)
6. BAIL APPLN. 2171/2021 VIKRANT SHAHRUKH  
CRL.M.A. 9575/2021 Vs. STATE  
Other Case filed against same P.S.-FIR No. :(VASANT KUNJ NORTH-281/2020)  
W.P.(CRL) 1420/2020 filed by SATYA GOVIND YADAV (Disposed on : 12-FEB-21 )  
BAIL APPLN. 129/2021 filed by VIKRANT YADAV (Disposed on : 12-FEB-21 )  
BAIL APPLN. 1461/2021 filed by VIKRANT (D. of Hearing : 03-MAY-21 )  
P.S.-FIR No. :(VASANT KUNJ NORTH-281/2020)
- ADVOCATE DETAILS FOR ABOVE CASE  
SHAHRUKH(sk9839@gmail.com)(9873060758)(Petitioner)  
shahrukh(sk983914@gmail.com)(9873060758)(Petitioner)  
kapil sharma(dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)  
VIKRANT(SK983914@GMAIL.COM)(9873060758)(Respondent)
7. BAIL APPLN. 2173/2021 PRABIR PURKAYASTHA ARSHDEEP SINGH  
CRL.M.(BAIL) 861/2021 Vs. DIRECTORATE OF  
CRL.M.A. 9596/2021 ENFORCEMENT  
CRL.M.A. 9597/2021  
CRL.M.A. 9598/2021  
CRL.M.A. 9599/2021  
Other Case filed against same P.S.-FIR No. :(DIRECTORATE OF ENFORCEMENT-ECIR 14/2020)  
W.P.(CRL) 1146/2021 filed by M/S PPK NEWSCLICK STUDIO PVT. LTD. & ANR. (D. of Hearing : 28-JUN-21 )  
W.P.(CRL) 1129/2021 filed by M.S. PPK NEWSCLICK STUDIO PVT. LTD. & ANR. (D. of Hearing : 21-JUN-21 )  
P.S.-FIR No. :(DIRECTORATE OF ENFORCEMENT-ECIR 14/2020)
- ADVOCATE DETAILS FOR ABOVE CASE  
arshdeep singh(arshdeep@arshdeepskhurana.com)(991140092)(Petitioner)  
prabir purkayastha(prabirp@gmail.com)(9811424462)(Petitioner)  
direcotorate of enforcement(cgsc461@gmail.com)(9811191920)(Respondent)
8. CRL.M.(BAIL) 859/2021 RAM JEET MORYA M L YADAV (DHCLSC),MUNI LAL  
CRL.M.A. 9586/2021 Vs. STATE YADAV  
In CRL.A. 343/2017  
(Disposed-off Case)  
P.S.-FIR No. :(BHALSWA DAIRY-173/2014)
- ADVOCATE DETAILS FOR ABOVE CASE  
MUNYADAV(mlyadavadvocate3@gmail.com)(9810329394)(Petitioner)  
m l yadav(mlyadavadvocate3@gmail.com)()(Petitioner)  
kapil sharma (dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)

9. CRL.M.A. 9605/2021 GEETA ARORA alias SONU PUNJABAN ASTHA, PRADYUMAN  
 CRL.M.A. 9606/2021 Vs. THE STATE (NCT) OF DELHI KAISTHA, GAUTAM KHAZANCHI  
 In CRL.A. 413/2020  
 Other Case filed against same P.S.-FIR No. :(NAJAFGARH-104/2014)  
 BAIL APPLN. 2488/2018 filed by GEETA ARORA @ SONU PUNJABAN (Disposed on : 23-OCT-18 )  
 BAIL APPLN. 2553/2018 filed by GEETA ARORA @ SONU PUNJABAN (Disposed on : 19-DEC-18 )  
 BAIL APPLN. 67/2019 filed by GEETA ARORA @ SONU PUNJABAN (Disposed on : 23-JAN-19 )  
 BAIL APPLN. 1268/2019 filed by GEETA ARORA @SONU PUNJABAN (Disposed on : 31-MAY-19 )  
 CRL.REV.P. 172/2020 filed by RAJPAL (D. of Hearing : 08-DEC-20 )  
 BAIL APPLN. 2674/2019 filed by GEETA ARORA @ SONU PUNJABAN (Disposed on : 21-JAN-20 )  
 CRL.A. 448/2020 filed by SANDEEP BEDWAL (D. of Hearing : 26-MAR-21 )  
 P.S.-FIR No. :(NAJAFGARH-104/2014)

## ADVOCATE DETAILS FOR ABOVE CASE

r m tufail and co.(advocate.asthakaushik@gmail.com)(9582365646)(Petitioner)  
 ASTHA(rendezvous.astha@gmail.com)(9582365646)(Petitioner)  
 kapil sharma(dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)  
 kapil sharma(dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)  
 GEETA ARORA @ SONU PUNJABAN(RENDEZVOUS.ASTHA@GMAIL.COM)()(Respondent)  
 GEETA ARORA @ SONU PUNJABAN(RENDEZVOUS.ASTHA@GMAIL.COM)()(Respondent)  
 GEETA ARORA @ SONU PUNJABAN(RENDEZVOUS.ASTHA@GMAIL.COM)()(Respondent)  
 GEETA ARORA @ SONU PUNJABAN(RENDEZVOUS.ASTHA@GMAIL.COM)()(Respondent)  
 GEETA ARORA @ SONU PUNJABAN(RENDEZVOUS.ASTHA@GMAIL.COM)()(Respondent)  
 ASTHA(rendezvous.astha@gmail.com)(9582365646)(Petitioner)  
 r m tufail and co(rendezvous.astha@gmail.com)(9282365646)(Petitioner)  
 kapil sharma(dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)  
 gautam khazanchi(gautamkhazanchi@gmail.com)(9891201050)(Petitioner)  
 kapil sharma (dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)

10. FAO 155/2021 MASTER ISHAAN SHARADA ARVIND KUMAR SHARMA  
 CM APPL. 19082/2021 (MINOR), THROUGH HIS MOTHER  
 CM APPL. 19083/2021 AND NATURAL GUARDIAN, MRS.  
 CM APPL. 19084/2021 SONIA SHARADA  
 CM APPL. 19085/2021 Vs. SHRI SANJEEV SHARADA &  
 ORS.

## ADVOCATE DETAILS FOR ABOVE CASE

arvind kumar sharma(akog1966@gmail.com)(9810131448)(Petitioner)  
 rajesh(rajeshgautam@klmehta.net)()(Respondent)  
 rajesh kumar(rajesh\_kumar\_1960@hotmail.com)()(Respondent)

11. W.P.(C) 5618/2021 GEETA PANWAR AND ORS RANJIT SHARMA  
 CM APPL. 17506/2021 Vs. GOVT.OF NCT DELHI AND  
 ORS

## ADVOCATE DETAILS FOR ABOVE CASE

RANJITSHARMA(advranjitsharma2013@gmail.com)(9818493174)(Petitioner)  
 ranjit sharma(advranjitsharma2013@gmail.com)(9818493174)(Petitioner)  
 management(educationrsdelhi@gmail.com)(1125675143)(Respondent)  
 sunil saha(standingcounselgnctd@gmail.com)(9911999547)(Respondent)  
 avnish ahlawat(avnishahlawat@yahoo.com)(9810134741)(Respondent)  
 amkur mishra(legalcelldcb@gmail.com)(7303176868)(Respondent)

12. W.P.(C) 6029/2021 BAJAJ CONSTRUCTIONS THROUGH SHREYAS MEHROTRA  
 CM APPL. 19070/2021 ITS SOLE PROPRIETOR, MR.  
 CM APPL. 19071/2021 GAURAV AKHIL BAJAJ  
 CM APPL. 19072/2021 Vs. PUNJAB NATIONAL BANK AND  
 CM APPL. 19073/2021 ANR.

## ADVOCATE DETAILS FOR ABOVE CASE

shreyas mehrotra(mehrotra.shreyas@gmail.com)(9818020029)(Petitioner)  
 SHREYASMEHROTRA(mehrotra.shreyas@gmail.com)(9818020029)(Petitioner)  
 h.s. parihar(hamelparihar@rediffmail.com)(9810510162)(Respondent)  
 santosh kumar rout(advskrout@yahoo.com)()(Respondent)

13. W.P.(C) 6032/2021 LALI DEVI ACHAL GUPTA  
 CM APPL. 19080/2021 Vs. UNION OF INDIA THROUGH  
 CM APPL. 19081/2021 MINISTRY OF HEALTH AND FAMILY  
 WELFARE & ANR.  
 ADVOCATE DETAILS FOR ABOVE CASE  
 annie rais(annier@aeqlaw.com)(8860751919)(Petitioner)  
 ms office(msofficesjh@gmail.com)()(Respondent)  
 mohd muqeem (mohammedmuqeem@gmail.com)(9999864964)(Respondent)
14. CRL.M.A. 9589/2021 M.S. PPK NEWSCLICK STUDIO ARSHDEEP SINGH,DHRUV PANDE  
 CRL.M.A. 9590/2021 PVT. LTD. & ANR.  
 In W.P.(CRL) 1129/2021 Vs. UNION OF INDIA & ANR.  
 Other Case filed against same P.S.-FIR No. :(DIRECTORATE OF ENFORCEMENT-ECIR 14/2020)  
 BAIL APPLN. 2173/2021 filed by PRABIR PURKAYASTHA (D. of Hearing : 28-JUN-21 )  
 W.P.(CRL) 1146/2021 filed by M/S PPK NEWSCLICK STUDIO PVT. LTD. & ANR. (D. of Hearing : 28-JUN-21 )  
 P.S.-FIR No. :(DIRECTORATE OF ENFORCEMENT-ECIR 14/2020)  
 ADVOCATE DETAILS FOR ABOVE CASE  
 ARSHDEEP SINGH(arshdeep@arshdeepskhurana.com)(9971140092)(Petitioner)  
 uoi(mohammedmuqeem@gmail.com)()(Respondent)  
 PRABIR PURKAYASTHA(PRABIRP@GMAIL.COM)()(Respondent)  
 M.S. PPK NEWSCLICK STUDIO PVT. LTD.(NEWSCLICK.IN@GMAIL.COM)()(Respondent)  
 M.S. PPK NEWSCLICK STUDIO PVT. LTD.(NEWSCLICK.IN@GMAIL.COM)()(Respondent)  
 PRABIR PURKAYASTHA(PRABIRP@GMAIL.COM)()(Respondent)  
 UNION OF INDIA (MOHAMMEDMUQEEM@GMAIL.COM)()(Respondent)  
 DIRECTORATE OF ENFORCEMENT(CGSC461@GMAIL.COM)()(Respondent)  
 UNION OF INDIA (MOHAMMEDMUQEEM@GMAIL.COM)()(Respondent)  
 DIRECTORATE OF ENFORCEMENT(CGSC461@GMAIL.COM)()(Respondent)  
 arshdeep(arshdeep@arshdeepskhurana.com)(9971140092)(Petitioner)  
 amit mahajan(cgsc461@gmail.com)(9910165010)(Respondent)  
 UNION OF INDIA (MOHAMMEDMUQEEM@GMAIL.COM)()(Respondent)
15. W.P.(CRL) 1144/2021 M/S STAR ONE PERISHABLE RAJESHWAR SINGH  
 CRL.M.A. 9580/2021 MOVERS AND ORS.  
 CRL.M.A. 9581/2021 Vs. GOVERNMENT OF NATIONAL  
 CRL.M.A. 9582/2021 CAPITAL TERRITORY OF DELHI &  
 ANR.  
 ADVOCATE DETAILS FOR ABOVE CASE  
 rajeshwar singh(rsingh.adv65@gmail.com)(9811319051)(Petitioner)  
 RAJESHWAR SINGH(rsingh.adv65@gmail.com)(9811319051)(Petitioner)  
 corporation bank(cb1171@unionbankofindia.com)(9920470885)(Respondent)  
 GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI(DHCPROSECUTIONDELHIPOLICE@GMAIL.COM)()(Respondent)  
 CORPORATION BANK NOW UNION BANK OF INDIA THROUGH ITS CHIEF MANAGER(CB1171@UNIONBANKOFINDIA.COM)(9920470885)(Respondent)  
 GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI(DHCPROSECUTIONDELHIPOLICE@GMAIL.COM)()(Respondent)  
 CORPORATION BANK NOW UNION BANK OF INDIA THROUGH ITS CHIEF MANAGER(CB1171@UNIONBANKOFINDIA.COM)(9920470885)(Respondent)  
 GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI(DHCPROSECUTIONDELHIPOLICE@GMAIL.COM)()(Respondent)  
 CORPORATION BANK NOW UNION BANK OF INDIA THROUGH ITS CHIEF MANAGER(CB1171@UNIONBANKOFINDIA.COM)(9920470885)(Respondent)
16. W.P.(CRL) 1145/2021 SH. AMRIT LAL, & ORS. SARANG S CHOWDHRY  
 CRL.M.A. 9583/2021 Vs. STATE  
 ADVOCATE DETAILS FOR ABOVE CASE  
 shashank chowdhry(avdheshkumar.radhe@gmail.com)(8313094414)(Petitioner)  
 SARANGCHOWDHRY(adityadeshwal695@gmail.com)(9536367061)(Petitioner)  
 shashank chowdhary(adityadeshwal695@gmail.com)(8313094414)(Petitioner)  
 delhi police(dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)

17. W.P.(CRL) 1146/2021 M/S PPK NEWSCLICK STUDIO PVT. ARSHDEEP SINGH  
 CRL.M.A. 9600/2021 LTD. & ANR.  
 CRL.M.A. 9601/2021 Vs. UNION OF INDIA & ANR.  
 CRL.M.A. 9602/2021  
 CRL.M.A. 9603/2021  
 CRL.M.A. 9604/2021  
 Other Case filed against same P.S.-FIR No. :(DIRECTORATE OF ENFORCEMENT-ECIR 14/2020)  
 BAIL APPLN. 2173/2021 filed by PRABIR PURKAYASTHA (D. of Hearing : 28-JUN-21 )  
 W.P.(CRL) 1129/2021 filed by M.S. PPK NEWSCLICK STUDIO PVT. LTD. & ANR. (D. of Hearing : 21-JUN-21 )  
 P.S.-FIR No. :(DIRECTORATE OF ENFORCEMENT-ECIR 14/2020)

## ADVOCATE DETAILS FOR ABOVE CASE

arshdeep singh(arshdeep@arshdeepskhurana.com)() (Petitioner)  
 mohammed muqeem(mahammedmuqeem@gmail.com)() (Respondent)  
 directorate of enforcement(cgsc461@gmail.com)(9811191920)(Respondent)

## FOR ADMISSION

18. BAIL APPLN. 536/2021 SUDARSHAN SINGH ASWAL KRISHNA DUTT  
 CRL.M.(BAIL) 522/2021 Vs. STATE (GOVT. OF NCT OF THAPLIYAL,MANKAN DEEP SINGH  
 DELHI)

Other Case filed against same P.S.-FIR No. :(CRIME AND RAILWAY-328/2019)  
 BAIL APPLN. 700/2021 filed by PRASHANT THAPA (Disposed on : 09-APR-21 )  
 BAIL APPLN. 640/2021 filed by VINOD KUMAR THAPA (D. of Hearing : 13-MAY-21 )  
 P.S.-FIR No. :(CRIME AND RAILWAY-328/2019)

## ADVOCATE DETAILS FOR ABOVE CASE

KRISHNA THAPLIYAL(krishna.murari.law@gmail.com)(9821290062)(Petitioner)  
 krishna dutt thapliyal and associates(krishan.murari.law@gmail.com)(9821290062)(Petitioner)  
 delhi police(dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)  
 bammi & associates(office@bammiassociates.com)(98991118)(Petitioner)  
 kapil sharma(dhc)(9891919168)(Respondent)

19. CRL.M.(BAIL) 578/2021 VIKAS YADAV FUDAN KUMAR JHA  
 In CRL.A. 362/2020 Vs. STATE (GOVT. OF NCT OF  
 DELHI)

P.S.-FIR No. :(DWARKA SECTOR TWENTY THREE-257/2015)

## ADVOCATE DETAILS FOR ABOVE CASE

FUDANJHA(fkjhaadvocate@gmail.com)(9810055432)(Petitioner)  
 f.k. jha(fkjhaadvocate@gmail.com)(9810055432)(Petitioner)  
 delhi police(dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)  
 FUDANJHA(fkjhaadvocate@gmail.com)(9810055432)(Petitioner)  
 f.k. jha(fkjhaadvocate@gmail.com)(9810055432)(Petitioner)  
 f.k. jha(fkjhaadvocate@gmail.com)(9810055432)(Petitioner)  
 kapil sharma(dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)  
 kapil sharma(dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)  
 FUDANJHA(fkjhaadvocate@gmail.com)(9810055432)(Petitioner)  
 f k jha(fkjhaadvocate@gmail.com)(9810055432)(Petitioner)  
 kapil sharma (dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)

## AFTER NOTICE MISC. MATTERS

20. BAIL APPLN. 1724/2021

ANIL KUMAR alias NILLU  
Vs. STATE

NIKUNJ VERMA

Other Case filed against same P.S.-FIR No. :(SPECIAL BRANCH LODHI ROAD-14/2014)  
 BAIL APPLN. 1038/2017 filed by ANIL KUMAR @ NILLU (Disposed on : 21-AUG-17 )  
 BAIL APPLN. 1649/2017 filed by DAN SINGH @ DANVEER SINGH (Disposed on : 15-NOV-17 )  
 BAIL APPLN. 1679/2019 filed by DAN SINGH (Disposed on : 26-JUL-19 )  
 BAIL APPLN. 2884/2019 filed by DAN SINGH @ DANVEER SINGH @ DAANU (Disposed on : 29-NOV-19 )  
 BAIL APPLN. 675/2020 filed by DAN SINGH @ DANVEER SINGH @ DANU (Disposed on : 29-JAN-21 )  
 BAIL APPLN. 534/2015 filed by DANSINGH @ DANVEER SINGH @ DANU (Disposed on : 15-APR-15 )  
 BAIL APPLN. 233/2016 filed by DAN SINGH @ DANVEER SINGH (Disposed on : 02-FEB-16 )  
 BAIL APPLN. 2091/2015 filed by DAN SINGH @ DANVEER SINGH (Disposed on : 20-OCT-15 )  
 BAIL APPLN. 1199/2014 filed by DAN SINGH @ DAANU (Disposed on : 26-MAY-14 )  
 P.S.-FIR No. :(SPECIAL BRANCH LODHI ROAD-14/2014)

## ADVOCATE DETAILS FOR ABOVE CASE

piyush(piyush@lexjurists.com)(9891538787)(Petitioner)  
 kapil sharma (dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)

21. BAIL APPLN. 1735/2021

SANDEEP alias SONU  
Vs. THE STATE NCT OF DELHI

ANSHUL MITTAL

Other Case filed against same P.S.-FIR No. :(KANJHAWALA-452/2017)  
 CRL.M.C. 3895/2019 filed by SANDEEP CHILLAR (Disposed on : 02-MAR-20 )  
 BAIL APPLN. 1356/2019 filed by SANDEEP @ SONU (Disposed on : 03-SEP-19 )  
 BAIL APPLN. 460/2020 filed by SANDEEP CHILLAR (Disposed on : 02-JUN-20 )  
 BAIL APPLN. 1018/2021 filed by BIJENDER @ BINDER (Disposed on : 07-APR-21 )  
 CRL.M.C. 1353/2021 filed by BIJENDER @ BINDER (D. of Hearing : 05-JUL-21 )  
 CRL.M.C. 112/2021 filed by HIMANSHU DABAS (Disposed on : 05-APR-21 )  
 P.S.-FIR No. :(KANJHAWALA-452/2017)

## ADVOCATE DETAILS FOR ABOVE CASE

sunil k.mittal (skmlawchambers@gmail.com)(9899220567)(Petitioner)  
 ANSHULMITTAL(anshulmittal.b245@gmail.com)(9899220567)(Petitioner)  
 kapil sharma (dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)

22. BAIL APPLN. 1871/2021

MUKESH alias PULSAR  
Vs. STATE OF NCT

RAHUL DHANKAR

P.S.-FIR No. :(VIJAY VIHAR-296/2020)

## ADVOCATE DETAILS FOR ABOVE CASE

anirudh yadav(adv.rishabh31@gmail.com)(9810085008)(Petitioner)  
 RAHULDHANKAR(dhankarlawattorneys@gmail.com)(9968532561)(Petitioner)  
 delhi policc(dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)

23. BAIL APPLN. 2033/2021

IMRAN KHAN  
Vs. STATE (NCT OF DELHI)

AMRENDRA KUMAR MEHTA

P.S.-FIR No. :(CRIME AND RAILWAY-79/2021)

## ADVOCATE DETAILS FOR ABOVE CASE

a k mehta(advakmehta@gmail.com)(9958822048)(Petitioner)  
 AMRENDRA MEHTA(ADVAKMEHTA@GMAIL.COM)(9968374294)(Petitioner)  
 delhi police(dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)

28.06.2021

18

HIGH COURT OF DELHI [CAUSE LIST]

24. CRL.M.(BAIL) 817/2021 MONU SHARMA SUMEET VERMA  
In CRL.A. 1035/2019 Vs. STATE (DHCLSC),MAHINDER PRATAP  
SINGH

Other Case filed against same P.S.-FIR No. :(FARASH BAZAR-106/2013)  
CRL.A. 577/2019 filed by RANJEET (D. of Hearing : 05-JUN-20 )  
CRL.A. 568/2019 filed by SOHAN LAL (D. of Hearing : 01-AUG-19 )  
CRL.A. 787/2019 filed by DEEPAK @ KALLU (D. of Hearing : 23-AUG-19 )  
BAIL APPLN. 232/2016 filed by RANJEET (Disposed on : 21-APR-16 )  
P.S.-FIR No. :(FARASH BAZAR-106/2013)

ADVOCATE DETAILS FOR ABOVE CASE

SUMEET VERMA (DHCLSC)(9811216076)(Petitioner)  
MAHINDER SINGH(advmpratapsingh@gmail.com)(7834997568)(Petitioner)  
mahinder pratap(adv.mpratapsingh@gmail.com)(Petitioner)  
kapil sharma(dhcprosecutiondelhipolice@gmail.com)(9891919168)(Respondent)

ORIGINAL SIDE MATTERS

FRESH MATTERS (ORIGINAL SIDE)

25. CS(OS) 286/2021 MRS RABBINA KAUR & ORS. VARUN KAPUR  
I.A. 7600/2021 Vs. SARANJIT KAUR & ANR.  
I.A. 7601/2021  
SUB TO OFF. OBJ.

SHORT MATTERS/CASE MANAGEMENT HEARINGS/PRE-TRIAL CONFERENCES/FRAMING OF ISSUES

26. CS(COMM) 293/2021 TATA SONS PRIVATE LIMITED & ROHIL BANSAL  
I.A. 7543/2021 ANR.  
I.A. 7544/2021 Vs. M/S ELECTRO INTERNATIONAL  
I.A. 7545/2021 & ORS.  
I.A. 7546/2021

\*\*\*\*\*

HIGH COURT OF DELHI

25<sup>th</sup> JUNE, 2021

////////

REGISTRAR (LISTING)

**Mediation Cause List for 28.06.2021**

**Parties to Report at the reception counter of Mediation Centre 10 Minutes before the time fixed. Rooms for Mediation will be assigned on assembly of the parties.**

| S. No. | M&C File No. | Case Name                      | Parties  | Mediator   | Time     | Mark Your Attendance at |
|--------|--------------|--------------------------------|--|--|----------|-------------------------|
| 1      | 53/20        | Mediation Petition No. 53/2020 | Dolly Rani Vs Tara chand   | Ms. Puja Anand , Adv                                       | 1.00pm   | Through VC              |
| 2      | 134/21       | Mediation Petition 134/2021    | Autodesk Inc. Vs. RSP Design Consultant India                            | Mr. Raj Kumar Sharma, Adv.                                 | 1.00pm   | Through VC              |
| 3      | 385/21       | W.P(C) 4960/2021               | Harkesh Kumar Dang Vs The Union of India & ors.                          | Ms. Anjali Vohra, Adv                                      | 10.00am  | Through VC              |
| 4      | 389/21       | CS(Comm) 215/2021              | A. O. Smith Corportation & anr Vs DOC Brown Industries LLP & ors         | Ms. Sangeeta Bharti, Adv                                   | 11.00am  | Through VC              |
| 5      |              |                                | Ms. Upasana Varma Chawla Vs. Mr. Gaurav Chawla                           | Ms. Anjali Vohra, Adv                                      | 11.00am  | Through VC              |
| 6      | 63/21        | Mediation Petition 63/2021     | Sakshi Aggarwal Vs. Dharmender Prakash                                   | Ms. Tara V Ganju, Adv                                      | 11.00am  | Through VC              |
| 7      | 867/20       | ARB.A(COMM)2 9/2020            | Sanjeev Kumar Wadhwa Vs Darshan lal                                      | Ms. Veena ralli, adv                                       | 12.00pm  | Through VC              |
| 8      | 283/21       | CS(OS) 267/2020                | Rama Manchanda & Ors. Vs Allahabad Bank                                  | Ms.Kajal Chandra, Adv/ Ms. Shweta Kakkar, Co.              | 12.00pm  | Through VC              |
| 9      | 358/21       | Cs No.153/21                   | Kiran Sharma Vs Garima Sharma & ors                                      | Mr. Yudhvir Singh Chauhan, Adv                             | 12.00pm  | Through VC              |
| 10     | 417/21       | Arb. P. 564/2021               | Utthan Seva Sansthan Vs Lal Bahadur Shastri Memorial Foundation          | Mr. Shyam S Sharma, Adv                                    | 12.00pm  | Through VC              |
| 11     | 403/20       | CS(COMM) 697/2019              | Bisleri International Pvt Ltd Vs Sai Foods & Beverages & Ors             | Mr. Dalip Mehra, Adv/ Ms, Tanu Baskhi Mishra , Adv Co.     | 2.00pm   | Through VC              |
| 12     | 171/21       | Mediation Petition 171/2021    | Ashish Mitra Vs. Neetika Arora   | Ms Isha Khanna, Adv.                                       | 21.06.21 | Through VC              |
| 13     | 388/21       | CS(OS) 243/2021                | ANIL JAIN VS. PARITOSH JAIN AND ANR.                                     | Mr. Sudhanshu Batra, Adv                                   | 2.00pm   | Through VC              |
| 14     | 115/21       | Mediation Petition 115/2021    | Rhea Hiranandani Vs Amit Hiranandani                                     | Ms. Puja Anand, Adv  | 2.00pm   | Through VC              |
| 15     | 136/21       | Mediation Petition 136/2021    | Aastha Khurana Vs Deepawal Grover  | Ms. Monica Kapoor, Adv/ Ms. Snigdha Sharma ,co.            | 2.00pm   | Through VC              |
| 16     | 146/21       | Mediation Petition 146/2021    | Autodesk Inc Vs Welspun Group & Ors                                      | Ms. Sana Ansari, Adv                                       | 2.00pm   | Through VC              |
| 17     | 1832/19      | W.P(C) 3513/2011               | Tirath Singh Vs. Punjab & Sind Bank                                      | Mr. H K Chaturvedi, Adv                                    | 3.00pm   | Through VC              |
| 18     | 93/21        | CS(Comm) 305/2020              | Puma SE Vs SG Enterprises  | Mr. Yudhister Sharma, Adv.                                 | 3.00PM   | Through VC              |
| 19     | 230/21       | C.A 100/2020                   | Deepali Mahajan Vs. Chetan Mathur & Anr                                  | Ms.Sangeeta Mehrotra, Adv                                  | 3.00pm   | Through VC              |
| 20     | 367/21       | Arb., P. 699/2020              | Shiv Shakti Sanchar Pvt. Ltd. Vs. Ajnara India Ltd.                      | Mr. Mohit Gupta, Adv./ Ms. Manika Vohra, Adv.              | 3.00pm   | Through VC              |
| 21     | 416/21       | Arb. P. 486/2021               | Cargill India Pvt. Ltd Vs Anupama Feeds & Farms                          | Ms. Tara V. Ganju, Adv/ Mr. Neeraj Grover, Adv             | 3.00pm   | Through VC              |
| 22     | 2032/19      | CM (M) 150/2019                | Nirmala Dhasmana Vs. Hemant Dhasmana & ors                               | Mr. Anoop Bagai, Sr. Adv                                   | 4.00pm   | Through VC              |
| 23     | 487/20       | CS(OS) 2277/2011               | M/S Sinha Shipping Pvt. Ltd. Vs. M/S Delhi Buildwell Pvt. Ltd. & Anr.    | Mr. Parveen Dahiya, Adv                                    | 4.00pm   | Through VC              |
| 24     | 116/21       | Mediation Petition 116/2021    | Aditi Bakht Vs Abhishek Ahuja  | Mr. J P Sengh, Sr. Adv                                     | 4.00pm   | Through VC              |
| 25     | 11/21        | CS(COMM) 630/2019              | Invisalign India LLP & Anr. Vs. A S Enterprises & Anr                    | Mr. Mohit Gupta, Adv.                                      | 4.00pm   | Through VC              |
| 26     | 113/21       | CS(Comm) 470/2020              | Metro Lifestyles India Pvt. Ltd. Vs. H L Sud Family Trust & Ors          | Mr. Sunil Mittal, Adv./ Mr. Arun Malik, Adv. Co            | 4.00pm   | Through VC              |
| 27     | 396/21       | Bail Appln. 1067/2021          | Lt Col Prabhat Deswal Vs. State  | Mr. Rajiv Aggarwal, Adv./ Ms. Sarita Kapur, Adv. Co        | 4.00pm   | Through VC              |
| 28     | 415/21       | ARB. A. (Comm) 27/2021         | GenStore India Pvt. Ltd. & Anr Vs. Vineet Singh Chauhan & ors            | Mr. Sudhanshu Batra, Sr. Adv                               | 4.00pm   | Through VC              |
| 29     | 423/21       | CS(Comm) 277/2021              | Saluja Construction Company Limited Vs. Arti Tiwari & Ors                | Mr. Rakesh Munjal Sr. Adv./ Mr. Vivek Kumar Tandon Adv. Co | 4.00pm   | Through VC              |
| 30     | 308/20       | Mediation Petition 308/2020    | Ms. Pooja Vohra Vs. Mr. Khem Karan Vohra                                 | Ms. Veena Ralli, Adv./ Ms. Rashmi Sachdeva Adv. Co         | 4.00pm   | Through VC              |
| 31     | 925/20       | Cont. Cas© 640/2020            | Amit Pincha Vs. Priyanka Pincha  | Ms. Veena Ralli, Adv                                       | 3.00om   | Through VC              |
| 32     | 256/21       | CS(OS) 76/2010                 | Kohli One Housing & Development Pvt Ltd. Vs C.S Agarwal And Others       | Ms. Veena Ralli, Adv                                       | 5.00pm   | Through VC              |
| 33     | 288/21       | Arb. P. 564/2020               | My Preferred Transformation And Hospitality Pvt Ltd Vs Burman Associates | Mr. Dalip Mehra, Adv/Ms. Monika Srivastava, CO             | 5.00pm   | Through VC              |

28.06.2021

Mediation Cause List

|    |        |                                |  |   |        |            |
|----|--------|--------------------------------|--|---|--------|------------|
| 34 | 1/20   | PIM NO. 01/2020                | M/s Triveni Engineering & Industries Ltd.<br>Vs. M/s Delhi Jal Board | Mr. J P Sengh, SR. Adv                        | 5.00pm | Through VC |
| 35 | 172/20 | Mediation Petition<br>172/2020 | V. S. Rekha Vs V. S. Rakesh  | Ms. Veena Ralli, Adv/Ms.<br>Mitali Gupta, Adv | 6.00pm | Through VC |